



**The Uttar Pradesh Fundamental Rule 56 (Amendment and Validation)
Act, 1970**

Act 5 of 1970

Keyword(s):
Appointing Authority, Validation Act

Amendments append: 9 of 2020, 12 of 2021

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THE UTTAR PRADESH FUNDAMENTAL RULE 56 (AMENDMENT AND VALIDATION) ACT, 1970

(U. P. ACT NO. 5 OF 1970)

[*Authoritative English Text of the *Uttar Pradesh Fundamental Rule 56 (Sanshodhan tatha Vaidhikaran) Adhiniyam, 1970.*]

AN

ACT

to amend Fundamental Rule 56 and to validate certain actions taken thereunder or in relation thereto.

IT IS HEREBY enacted in the Twenty-first Year of the Republic of India as follows :—

1. This Act may be called the Uttar Pradesh Fundamental Rule 56 (Amendment and Validation) Act, 1970.

Short title.

2. In clause (a) of Rule 56 of the Uttar Pradesh Fundamental Rules, published in the Financial Handbook, Volume II, Parts II to IV, hereinafter referred to as the said Rule 56(a), for the existing provisos the following provisos and Explanation shall be substituted, and be deemed to have been substituted with effect from January 1, 1964, namely :—

Amendment of Fundamental Rule 56.

“Provided that—

(i) the appointing authority may, at any time, without assigning any reason, require the Government servant to retire on three months' notice or pay in lieu of the whole or part thereof, after he attains the age of 55 years, or such lesser age as together with the period of notice in lieu of which the pay is substituted would aggregate to 55 years, so, however, that in the case of pay being given in lieu of the whole or part of such notice the said period shall stand added to the government servant's qualifying service for the purposes of calculating the pension and the death-cum-retirement gratuity due to him and for no other purpose ; or

(ii) the government servant may, after attaining the age of 55 years voluntarily retire after giving three months' notice to the appointing authority :

Provided further that—

(i) the notice of voluntary retirement given under the first proviso by a government servant against whom a disciplinary proceeding is pending or contemplated shall be effective only if it is accepted by the appointing authority, subject to the condition that in case of a contemplated disciplinary proceeding, the government servant is so informed before the expiry of the notice ;

(ii) the notice once given by a government servant under the first proviso shall not be withdrawn by him except with the permission of the appointing authority.

Explanation—(1) The decision of the appointing authority under the first proviso to require the government servant to retire as specified therein shall be taken if it appears to the said authority to be in the public interest, and the State Government may, from time to time, issue executive instructions indicating guiding principles in that behalf, but nothing herein contained shall be construed to require any recital, in the order, of such decision having been taken in the public interest or to require the publication of such instructions.

(2) Every such decision shall, unless the contrary is proved, be presumed to have been taken in the public interest.

(3) ‘Appointing authority’ means the authority which has the power to make substantive appointments to the post or service from which the government servant is required or wants to retire.”

(*For Statement of Objects and Reasons, please see *Uttar Pradesh Gazette Extraordinary*, dated March 3, 1970.)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on March 10, 1970 and by the Uttar Pradesh Legislative Council on March 13, 1970.)

(Received the Assent of the Governor on March 31, 1970 under Article 200, of the Constitution of India and was published in the *Uttar Pradesh Gazette Extraordinary*, dated April 1, 1970.)

Validation.

Repeal of Uttar
Pradesh Ordinance
No. VI of 1969.

3. Notwithstanding any judgment, decree or order of any court, anything done or purporting to have been done and any action taken or purporting to have been taken under or in relation to the said Rule 56 (a) before the commencement of this Act, including any decision or order made, executive instructions issued, or notice or pay in lieu of notice given or paid or ordered to be paid, retirement required or effected, or pension sanctioned or paid, shall be deemed to be and always to have been done or taken under or in relation to the said Rule 56(a) as amended by this Act and to be and always to have been as valid as if the provisions of this Act were in force at all material times.

4. The Uttar Pradesh Fundamental Rule 56 (Amendment and Validation) Ordinance, 1969, is hereby repealed.



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

माग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 13 मार्च, 2020

फाल्गुन 23, 1941 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग-1

संख्या 421/79-वि-1-20-1(क)-11-2020

लखनऊ, 13 मार्च, 2020

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश फण्डामेन्टल रूल 56 (संशोधन और विधिमान्यकरण) विधेयक, 2020 जिससे वित्त (सामान्य) अनुभाग-2 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 12 मार्च, 2020 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 9 सन् 2020 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश फण्डामेन्टल रूल 56 (संशोधन और विधिमान्यकरण)

अधिनियम, 2020

(उत्तर प्रदेश अधिनियम संख्या 9 सन् 2020)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

फण्डामेन्टल रूल 56 का अग्रतर संशोधन करने और तद्धीन या तत्संबंध में कृत कतिपय कार्यवाहियों का विधिमान्यकरण करने के लिए

अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1—यह अधिनियम उत्तर प्रदेश फण्डामेन्टल रूल 56 (संशोधन और संक्षिप्त नाम विधिमान्यकरण) अधिनियम, 2020 कहा जायेगा।

फण्डामेन्टल रूल 56
का संशोधन

2—समय—समय पर यथा संशोधित वित्तीय हस्त पुस्तिका खण्ड 2, भाग 2 से 4 तक में प्रकाशित उत्तर प्रदेश फण्डामेन्टल रूल (जिसे आगे उक्त रूल कहा गया है) के नियम 56 में, खण्ड (ड) में प्रतिबंधात्मक खण्ड निकाल दिया जायेगा और उसे दिनांक 1 जनवरी, 2006 से निकाला गया समझा जायेगा।

विधिमान्यकरण

3—किसी न्यायालय के किसी निर्णय, डिक्री या आदेश के होते हुए भी उत्तर प्रदेश फण्डामेन्टल रूल 56 (संशोधन और विधिमान्यकरण) अधिनियम, 2020 के प्रारम्भ होने के पूर्व शासनादेश संख्या सा-3-1508/10-2008-308-97, दिनांक 8 दिसम्बर, 2008 (यथा संशोधित) के पैरा 6 के निबन्धनों में रूल 56 के खण्ड (ड) के अधीन या तत्सम्बन्ध में कृत या की गयी तात्पर्यित कोई बात और कृत या की गयी तात्पर्यित कोई कार्यवाही, उत्तर प्रदेश फण्डामेन्टल रूल 56 (संशोधन और विधिमान्यकरण) अधिनियम, 2020 द्वारा यथा संशोधित उक्त रूल 56 के खण्ड (ड) के अधीन या तत्सम्बन्ध में किये जाने हेतु और सदैव से कृत या की गयी समझी जायेगी और वे उतनी ही विधिमान्य होंगी तथा सदैव विधिमान्यकृत समझी जायेंगी मानों उक्त अधिनियम के उपबन्ध दिनांक 1 जनवरी, 2006 से समस्त सारवान समयों पर प्रवृत्त होंगे।

उद्देश्य और कारण

उत्तर प्रदेश फण्डामेन्टल रूल 56 के खण्ड (ड) में यह उपबंध है कि ऐसे प्रत्येक सरकारी सेवक, जो इस नियम के अधीन सेवा-निवृत्त होता है या जिससे सेवा-निवृत्त होने की अपेक्षा की जाती है या जिसे सेवा-निवृत्त होने की अनुज्ञा दी जाती है, सुसंगत नियमों के उपबंधों के अनुसार और उनके अधीन रहते हुए सेवा-निवृत्त पेंशन संदेय होगी और सेवानिवृत्ति संबंधी अन्य लाभ, यदि कोई हों, उपलब्ध होंगे। प्रतिबन्ध यह है कि जहाँ कोई ऐसा सरकारी सेवक, जो इस नियम के अधीन स्वेच्छा सेवा-निवृत्त होता है या जिसे स्वेच्छा सेवा-निवृत्त होने की अनुज्ञा दी जाती है, वहाँ नियुक्त प्राधिकारी उसे पेंशन और उपदान, यदि कोई हो, के प्रयोजनार्थ, पांच वर्ष की या ऐसी अवधि की, जिसमें वह कार्य किया होता, यदि वह अपनी अधिवर्षता की आयु के साधारण दिनांक तक रहता, जो भी कम हो, अतिरिक्त सेवा के लाभ की अनुज्ञा दे सकता है।

छठवें केन्द्रीय वेतन आयोग ने यह संस्तुत किया है कि सरकारी सेवकों को बीस वर्ष की अर्हकारी सेवा पूर्ण करने पर अर्थात् दिनांक 01-01-2006 से पूर्ण पेंशन की अनुज्ञा दी जानी चाहिए। उक्त नियम का उपबंध शासनादेश संख्या सा-3-1508/10-2008-308-97, दिनांक 8 दिसम्बर, 2008 और शासनादेश संख्या सा-3-जी0आई0-28/दस-2008, दिनांक 6 जनवरी, 2009 एवं शासनादेश संख्या सा-3-1622/दस-2010-308/97, दिनांक 10 नवम्बर, 2010 द्वारा संशोधित किया जा चुका है, किन्तु यथा पूर्वोक्त उपबंध उक्त खण्ड में विद्यमान है। छठवें केन्द्रीय वेतन आयोग की संस्तुति के समान तत्संबंधी उपबंध करने के लिए दिनांक 01-01-2006 से उत्तर प्रदेश फण्डामेन्टल रूल 56 के उक्त खण्ड (ड) में संशोधन करने का विनिश्चय किया गया है।

तदनुसार उत्तर प्रदेश फण्डामेन्टल रूल 56 (संशोधन और विधिमान्यकरण) विधेयक, 2020 पुर स्थापित किया जाता है।

आज्ञा से,
जे० पी० सिंह-II,
प्रमुख सचिव।

No. 421(2)/LXXIX-V-1-20-1(Ka)-11-2020

Dated Lucknow, March 13, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Fundamental Rule 56 (Sanshodhan aur Vidhimanyakaran) Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sankhya 9 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 12, 2020. The Vitta (Samanya) Anubhag-2 is administratively concerned with the said Adhiniyam.

**THE UTTAR PRADESH FUNDAMENTAL RULE 56
(AMENDMENT AND VALIDATION) ACT, 2020**

(U.P. Act no. 9 of 2020)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Fundamental Rule 56 and to validate certain actions taken thereunder or in relation thereto.

IT IS HEREBY enacted in the Seventy-first Year of the Republic of India as follows:-

1. This Act may be called the Uttar Pradesh Fundamental Rule 56 (Amendment and validation) Act, 2020.	Short title
2. In rule 56 of the Uttar Pradesh Fundamental Rules published in the Financial Handbook Volume II, Parts II to IV, as amended from time to time (hereinafter referred to as the said rule), in clause (e) the proviso shall be omitted and be deemed to have been omitted with effect from January 1, 2006.	Amendment of Fundamental Rule 56
3. Notwithstanding any judgment, decree or order of any Court, anything done or purporting to have been done and any action taken or purporting to have been taken under or in relation to the said clause (e) of Rule 56 in terms of the paragraph 6 of the Government Order No. Sa-3-1508/X-2008-308-97, dated December 8, 2008 (as amended) before the commencement of the Uttar Pradesh Fundamental Rule 56 (Amendment and Validation) Act, 2020 shall be deemed to be and always to have been done or taken under or in relation to the said clause as amended by the Uttar Pradesh Fundamental Rule 56 (Amendment and Validation) Act, 2020 and to be and always to have been valid as if the provisions of the said Act were in force at all material times with effect from January 1, 2006.	Validation

STATEMENT OF OBJECTS AND REASONS

Clause (e) of Uttar Pradesh Fundamental Rule 56 provides that a retiring pension shall be payable and other retirement benefits, if any, shall be available in accordance with and subject to the provisions of the relevant rules to every Government servant who retires or is required or allowed to retire under this rule. Provided that where a Government servant who voluntarily retires or is allowed voluntarily to retire under this rule the appointing authority may allow him, for the purposes of pension and gratuity, if any, the

benefit of additional service of five years or of such period as he would have served if he had continued till the ordinary date of his superannuation, whichever be less.

Sixth Central Pay Commission has recommended that full pension should be allowed to Government servants on completing twenty years of qualifying service with effect from 01-01-2006. The provision of the said rule has been amended by Government Order No. Sa-3-1508/Ten-2008-308-97, dated December 8, 2008 and Government Order No. Sa-3-G.I.-28/Ten-2008, dated January 6, 2009 and Government Order No. Sa-3-1622/Ten-2010-308/97, dated November 10, 2010 but the provision as aforesaid is existing in the said clause. It has been decided to amend the said clause (e) of Uttar Pradesh Fundamental Rules 56 with effect from 01-01-2006 to make the provision thereof similar to the recommendation of Sixth Central Pay Commission.

The Uttar Pradesh Fundamental Rule 56 (Amendment and Validation) Bill, 2020 is introduced accordingly.

By order,
J. P. SINGH-II,
Pramukh Sachiv.

पी०एस०यू०पी०—ए०पी० 749 राजपत्र—(हि०)—2020—(1782)—599 प्रतियां—(क० / टी० / ऑफसेट)।
पी०एस०यू०पी०—ए०पी० 164 सा० विधायी—2020—(1783)—300 प्रतियां—(क० / टी० / ऑफसेट)।



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, बुधवार, 10 मार्च, 2021

फाल्गुन 19, 1942 शक सम्वत्

उत्तर प्रदेश शासन
विधायी अनुभाग-1

संख्या 458/79-वि-1-21-1-क-15-21

लखनऊ, 10 मार्च, 2021

अधिसूचना
विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश फण्डामेंटल रूल 56 (संशोधन तथा विधिमान्यकरण) विधेयक, 2021 जिससे वित्त (सामान्य) अनुभाग-2 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 10 मार्च, 2021 को अनुमति प्रदान की और वह (उत्तर प्रदेश अधिनियम संख्या 12 सन् 2021) के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश फण्डामेंटल रूल 56 (संशोधन तथा विधिमान्यकरण)

अधिनियम, 2021

(उत्तर प्रदेश अधिनियम संख्या 12 सन् 2021)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

फण्डामेंटल रूल 56 में अग्रतर संशोधन करने और तद्धीन या तत्सम्बन्ध में कृत कतिपय कार्यवाहियों का विधिमान्यकरण करने के लिए

अधिनियम

भारत गणराज्य के बहुतारवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :—

1—(1) यह अधिनियम उत्तर प्रदेश फण्डामेंटल रूल 56 (संशोधन तथा विधिमान्यकरण) संक्षिप्त नाम और प्रारम्भ

(2) यह दिनांक 28 नवम्बर, 2001 से प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश
फण्डामेन्टल रूल्स
के मूल नियम 56
का संशोधन

2—समय—समय पर यथा संशोधित वित्तीय हस्त पुस्तिका खण्ड-2, भाग-2 से 4 तक
में प्रकाशित उत्तर प्रदेश फण्डामेन्टल रूल्स के नियम 56 में, विधिमान नियम 56 (क) के स्थान
पर निम्नलिखित नियम रख दिया जायेगा, अर्थात् :—

56 (क) इस नियम में अन्यथा उपबन्धित के सिवाय प्रत्येक सरकारी सेवक उस
मास, जिसमें वह साठ वर्ष की आयु प्राप्त करे, के अन्तिम दिन अपरान्ह में सेवानिवृत्त
होगा :

परन्तु कोई सरकारी सेवक, जिसकी जन्मतिथि किसी मास के प्रथम दिवस को
हो, साठ वर्ष की आयु प्राप्त कर लेने पर पूर्ववर्ती मास के अन्तिम दिवस के अपरान्ह
में सेवानिवृत्त होगा :

परन्तु यह और कि कोई सरकारी सेवक, जिसने नवम्बर, 2001 के प्रथम दिवस
को या उसके पूर्व अट्ठावन वर्ष की आयु प्राप्त कर ली हो और सेवा विस्तार पर हो,
अपनी विस्तारित सेवा अवधि की समाप्ति पर सेवानिवृत्त हो जायेगा।

(क-1) किसी सरकारी सेवक को सेवा में साठ वर्ष की सेवानिवृत्ति की आयु के
आगे सेवा में विस्तार नहीं दिया जाएगा :

परन्तु यह कि किसी ऐसे सरकारी सेवक, जो आय-व्ययक कार्य व्यवहृत कर रहा
हो, या किसी ऐसी समिति के पूर्णकालिक सदस्य के रूप में कार्य कर रहा हो जिसे
अल्प समयावधि में परिसमाप्त किया जाना हो, का सेवा विस्तार, लोक हित में सरकार
द्वारा अनधिक तीन मास की अवधि के लिए बढ़ाया जा सकता है :

परन्तु यह और कि सरकार को किसी सरकारी सेवक के स्थायी होने की स्थिति
में अन्यून तीन मास या उसके अस्थायी होने की स्थिति में एक मास की लिखित
नोटिस देकर या ऐसी नोटिस के बदले में वेतन और भत्ते देकर ऐसे दिये गये सेवा
विस्तार की अवधि की समाप्ति के पूर्व उसे समाप्त करने का अधिकार होगा।

विधिमान्यकरण

3—किसी न्यायालय के किसी निर्णय, डिक्री या आदेश के होते हुए भी इस अधिनियम
के प्रारम्भ होने के पूर्व अधिसूचना संख्या जी०-२-६०५/दस-५३४(१९)-५७, दिनांक 27 जून,
2002 के निबन्धनों में नियम 56 के उक्त खण्ड (क) के अधीन या तत्सम्बन्ध में कृत या की
गयी तात्पर्यित कोई बात और की गयी या किये जाने हेतु तात्पर्यित कोई कार्यवाही, इस
अधिनियम द्वारा यथा संशोधित और विधिमान्यकृत उक्त नियम 56 (क) के अधीन या तत्सम्बन्ध
में किये जाने हेतु, और सदैव से कृत यों की गयी समझी जायेगी। और वे उतनी ही विधिमान्य
होंगी तथा सदैव विधिमान्यकृत समझी जायेंगी मानों इस अधिनियम के उपबन्ध समस्त सारवान
समयों में प्रवृत्त थे।

उद्देश्य और कारण

उत्तर प्रदेश फण्डामेन्टल रूल 56 के खण्ड (क) में सरकारी सेवाओं से सेवानिवृत्ति हेतु अधिवर्षता आयु
का उपबन्ध किया गया है। सरकारी सेवाओं से सेवानिवृत्ति हेतु अधिवर्षता आयु का निर्धारण, कार्मिक अनुभाग-1,
उत्तर प्रदेश शासन द्वारा जारी अधिसूचना संख्या 1098/का-1/2001, दिनांक 28 नवम्बर, 2001 द्वारा दिनांक 28
नवम्बर, 2001 से 58 वर्ष के स्थान पर 60 वर्ष किया गया था। पूर्वोक्त अधिसूचना के अनुसार फण्डामेन्टल रूल 56
में संशोधन करने के लिए वित्त विभाग, उत्तर प्रदेश शासन ने अधिसूचना संख्या जी-२-६०५/दस-५३४(१९)-५७,
दिनांक 27 जून, 2002 जारी किया था। चूंकि फण्डामेन्टल रूल 56 में कृत संशोधन भूतलक्षी प्रभाव से किया गया
है, अतएव, वित्त विभाग की उक्त अधिसूचना को भूतलक्षी प्रभाव से विधिमान्यकृत करने के उद्देश्य से फण्डामेन्टल
रूल 56 के उक्त खण्ड में संशोधन किये जाने का विनिश्चय किया गया है।

तदनुसार उत्तर प्रदेश फण्डामेन्टल रूल 56 (संशोधन और विधिमान्यकरण) विधेयक, 2021 पुरस्थापित किया जाता
है।

आज्ञा से,
अतुल श्रीवास्तव,
प्रमुख सचिव।

No. 458 (2)/LXXIX-V-1-21-1-ka-15-21

Dated Lucknow, March 10, 2021

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Fundamental Rule 56 (Sanshodhan Tatha Vidhimanyakaran) Adhiniyam, 2021 (Uttar Pradesh Adhiniyam Sankhya 12 of 2021) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 10, 2021. The Vitt (Samanya) Anubhag-2 is administratively concerned with the said Adhiniyam.

**THE UTTAR PRADESH FUNDAMENTAL RULE 56
(AMENDMENT AND VALIDATION) ACT, 2021**

(U.P. Act no. 12 of 2021)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Fundamental Rule 56 and to validate certain actions taken thereunder or in relation thereto.

IT IS HEREBY enacted in the Seventy second Year of the Republic of India as follows:-

1. (1) This Act may be called the Uttar Pradesh Fundamental Rule 56 (Amendment and Validation) Act, 2021.

Short title and commencement

(2) It shall be deemed to have come into force with effect from the 28th day of November, 2001.

2. In Rule 56 of the Uttar Pradesh Fundamental Rules, published in the Financial Hand Book, Volume II, Parts II to IV, as amended from time to time, for the existing

Amendment of Fundamental Rule 56 of the Uttar Pradesh Fundamental Rules

Rule 56 (a) the following provision shall be *substituted*, namely :-

" 56 (a) Except as otherwise provided in this rule, every Government servant shall retire from service on the afternoon of the last day of the month in which he attains the age of sixty years :

Provided that a Government servant whose date of birth is the first day of a month, shall retire from service on the afternoon of the last day of the preceding month on attaining the age of sixty years :

Provided further that a Government servant who has attained the age of fifty-eight years on or before the first day of November, 2001 and is on extension in service, shall retire from service on expiry of his extended period of service.

(a-1) No Government servant shall be granted extension in service beyond the age of retirement of sixty years :

Provided that a Government servant dealing with budget work or working as a full-time member of a committee which is to be wound up within a short period of time may be granted, by the Government, extension of service for a period not exceeding three months in public interest :

Provided further that the Government shall have the right to terminate the extension of service before the expiry of such extension by giving a notice in writing of not less than three months in the case of permanent or, of one month in the case of a temporary Government servant, or pay and allowances *in lieu of such notice.*"

Validation

3. Notwithstanding any judgment, decree or order of any Court, anything done or purporting to have been done and any action taken or purporting to have been taken under or in relation to said clause (a) of Rule 56 in terms of Notification no. G-2-605/X-534(19)-57, dated June 27, 2002 before the commencement of this Act, shall be deemed to be and always to have been done or taken under or in relation to the said Rule 56 (a) as amended and validated by this Act and to be and always to have been as valid as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

Clause (a) of Uttar Pradesh Fundamental Rule 56 provides the age of superannuation for retirement from the Government services. The age of superannuation for retirement from Government services was fixed as 60 years in place of 58 years *w.e.f.* November 28, 2001 *vide* Notification no. 1098/ka-1/2001, dated November 28, 2001 issued by Karmik Anubhag-1 of the Government of Uttar Pradesh. To amend the Fundamental Rule 56 in accordance with the aforesaid notification, the Finance Department, Government of Uttar Pradesh issued the Notification no. G-2-605/X-534(19)-57, dated June 27, 2002. Since the amendment in Fundamental Rule 56 has been made retrospectively, therefore, in order to validate the aforesaid notification of the Finance Department with retrospective effect, it has been decided to amend the said clause of Fundamental Rule 56.

The Uttar Pradesh Fundamental Rule 56 (Amendment and Validation) Bill, 2021 is introduced accordingly.

By order,
ATUL SRIVASTAVA,
Pramukh Sachiv.

पी0एस0यूपी0-ए0पी0 788 राजपत्र-2021-(1674)-599 प्रतियां-(कम्यूटर/टी0/ऑफसेट)।
पी0एस0यूपी0-ए0पी0 267 सा0 विधायी-2021-(1675)-300 प्रतियां-(कम्यूटर/टी0/ऑफसेट)।